

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
1st Floor, WTC Building, FKCCI Complex, K.G. Road, Bangalore-560009

COURT No. 2

Appeal No. : ST/21692/2016

[Arising out of the Order-in-Original No. COC-EXCUS-000-COM-028 to 030/2016-17 dated 22/07/2016 passed by the Commissioner of Central Excise, Customs & Service Tax, Cochin]

Relcon Foundations (P) Ltd.
35/3078, Pokalakkattu Complex
Thammanam Road, Palarivattom
Cochin - 25

....Appellants

Vs.

**Commissioner of Central Excise,
Customs & Service Tax, Cochin**
C.R. Building, I.S. Press Road,
Ernakulam
Cochin – 682 018
Kerala

....Respondents

With
Appeal No. : ST/21694/2016

[Arising out of the Order-in-Original No. COC-EXCUS-000-COM-028 to 030/2016-17 dated 22/07/2016 passed by the Commissioner of Central Excise, Customs & Service Tax, Cochin]

Relcon Foundations (P) Ltd.
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.... Appellants

Vs.

**Commissioner of Central Excise,
Customs & Service Tax, Cochin**
C.R. Building, I.S. Press Road,
Ernakulam, Cochin – 682 018

....Respondents

Appearance:

Mr. Harish H.Y, Advocate

....For Appellants

Vs.

Mr. K. Vishwanath, AR

.... For Respondents

CORAM:

Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)

Date of Hearing : 01-06-2023

Date of Decision : 01-06-2023

FINAL ORDER NOS. 20491 - 20492 / 2023

As Per Bench:

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificates in Form-4 have also been issued by the Designated Committee, which are placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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